

State Vs. Siddharth Pathak & Ors.  
FIR No. 62/20  
PS: Prem Nagar  
U/s. 354/323/506/509/34 IPC  
& 3 of SCST Act

Fresh charge-sheet received.

27.04.2020

Present : Ld. APP for State.

SI Manish for IO ACP Somender Pal Tyagi in person.

Accused Siddharth Pathak is charge-sheeted without arrest but not appearing today.

Accused Vishwajeet Pathak and Raju Kumar are on police bail but not appearing today.

Suspect Pankaj Thakur is kept in column no. 12.

Charge-sheet be sent to the concerned Court through Facilitation Centre for **04.05.2020 at 2.00 p.m or for any other day when the Court resumes normal functioning.**

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

State Vs. Dinesh @ Karan & Anr.  
e-FIR No. 042880/19  
PS: Ashok Vihar  
U/s. 379/411/34 IPC

Fresh charge-sheet received.

27.04.2020

Present : Ld. APP for State.

IO HC Dinesh in person.

Accused Dinesh and Sunny are in JC but not being produced today.

Charge-sheet be sent to the concerned Court through Facilitation Centre for **04.05.2020 at 2.00 p.m or for any other day when the Court resumes normal functioning.**

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

**e-FIR No. 005316/2020**  
**PS Raj Park**  
**State vs. Sanjay**

**Manual Court Proceedings**

27.04.2020

Present:- Sh. Pramod Kumar, Ld. APP for the State.

No one has appeared from the court of Ld. MM having jurisdiction over PS Raj Park.

Let order dated 24.04.2020 be complied afresh on priority basis for **28.04.2020 at 2 p.m.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**ANURAG THAKUR**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

**e-FIR No. 339/2020**  
**PS Prem Nagar**  
**State vs. Praveen @ Dabbu**  
**U/s. 380/411 IPC**

**Manual Court Proceedings**

27.04.2020

Present:- Sh. Pramod Kumar, Ld. APP for the State.  
Sh. Anil Kumar, Ahlmad in the court of Sh. Abhishek Kumar, Ld. MM,  
North-West, Rohini.

In compliance of previous order, the Ahlmad Sh. Anil Kumar and the IO of the aforementioned FIR have filed reports. Both reports perused.

From a reading of the entire material available with the undersigned it is clear that the custody warrants of the accused dated 06.04.2020 mentions wrong FIR number i.e. e-FIR No. 000332/2020 PS Prem Nagar whereas the correct FIR number **should have been e-FIR.000339/2020 PS Prem Nagar. The error committed in the custody warrant is regretted.**

***It is directed that the accused be released from custody in e-FIR No. 000339/2020 PS Prem Nagar. For the sake of clarity, it is made clear that the accused is not in JC in e-FIR No. 000332/2020 PS Prem Nagar. This order be treated as release warrant of accused Praveen@ Dabbu.***

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be sent dasti to the concerned Jail Superintendent for information and compliance.

**ANURAG THAKUR**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

**FIR No. 288/12**  
**PS Keshav Puram**  
**State vs. Tabrej & Ors.**  
**U/s. 392/394/411 IPC**

**Manual Court Proceedings**

27.04.2020

Present:- Sh. Pramod Kumar, Ld. APP for the State.  
Sh. Sandeep, Ahlmad in the court of Ms. Pooja Aggarwal, ,Ld. MM,  
North-West, Rohini.

As per the report furnished by Mr. Sandeep, the accused Tabrej is on bail in FIR No. 288/12 PS Keshav Puram. He be released from custody if not required in any other case.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be sent to Jail Superintendent, Central Jail No. 14, Mandoli Jail, for information and compliance.

**ANURAG THAKUR**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

**FIR No. 38/18**  
**PS Subhash Place**  
**State vs. Vishal Sharma**  
**U/s. 420/468/471/120B IPC**

**Manual Court Proceedings**

27.04.2020

Present:- Sh. Pramod Kumar, Ld. APP for the State.  
Sh. Anushasit, Ld. Counsel for the applicant.

Deputy Superintendent Central Jail No. 03, Tihar, has sent a letter wherein it has been informed that Vishal Sharma has been released on interim bail for 45 days on 22.04.2020. The present application stands disposed of in wake of reply received from Jail Superintendent.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**ANURAG THAKUR**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

**Bail Application:- Shahnawaj**  
**FIR No. 249/2018**  
**PS Aman Vihar**  
**State vs. Shahnawaj**  
**U/s. 392/393/34 IPC**

**Manual Court Proceedings**

27.04.2020

Present:- Sh. Pramod Kumar, Ld. APP for the State.  
None for the applicant.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that accused is in JC since 05.03.2020 and the chargesheet in the matter has already been filed.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the accused failed to appear before the trial court upon which his NBWs were issued which were duly executed and the accused was arrested. The Ld. APP stated that the application deserves to be dismissed.

Having cogitated over the submissions made and upon perusal of material before me. I am not inclined to admit the accused to bail as there is every likelihood that he may abscond or may not appear before the court resulting in protraction of trial. Accordingly, the present bail application is dismissed being devoid of merit.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**ANURAG THAKUR**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

**Bail Application:- Sandeep s/o Arjun**  
**FIR No. 48/20**  
**PS North Rohini**  
**State vs. Sandeep**  
**U/s. 306 IPC**

**Manual Court Proceedings**

27.04.2020

Present:- Sh. Pramod Kumar, Ld. APP for the State.  
Sh. Himanshu, Ld. Counsel for the applicant/accused.

An application u/s 167 (2) read with 439 Cr. P. C has been moved on behalf of the accused stating that accused is in JC since 02.02.2020 and the chargesheet in the matter has not been filed till date so the accused is entitled to default bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the chargesheet has been filed on 30.03.2020 well within the limitation period. The Ld. APP stated that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is clear that the chargesheet has been filed within 60 days of arrest of accused Sandeep so the right of default bail has not accrued. Accordingly, the application is dismissed being devoid of merit.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**ANURAG THAKUR**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

**Bail Application:- Govind @ Ajay s/o Nand Kishore Singh**  
**FIR No. 33/20**  
**PS Budh Vihar**  
**State vs. Govind @ Ajay**  
**U/s. 379/382/34 IPC**

27.04.2020

Present:- Sh. Pramod Kumar, Ld. APP for the State.  
Sh. Shekhar Gehlot, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 30.01.2020. It is claimed in the application that the accused has been falsely implicated in the matter and he has clean antecedents. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature. The Ld. APP stated that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the chargesheet in the matter has been filed on 30.03.2020. The trial will take long time to conclude and the accused cannot be endlessly kept in judicial custody. There is hardly any chance that the accused can threaten the witnesses. Accordingly, the bail application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**ANURAG THAKUR**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

**Bail Application:- Lakhvinder @ Suresh s/o Ramanand**  
**FIR No. 292/18**  
**PS Crime Branch**  
**State vs. Lakhvinder @ Suresh**  
**U/s. 25/54/59 Arms Act**

27.04.2020

Present:- Sh. Pramod Kumar, Ld. APP for the State.  
Sh. Subodh Singh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 16.11.2018. It is claimed in the application that the accused has been falsely implicated in the matter and the trial in the case is going on. The Ld. Counsel for the applicant submitted that the accused is willing to furnish a sound surety and will abide by all conditions imposed by this court. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature and the accused was caught red-handed. The Ld. APP stated that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me, it appears that the recovery of illegal desi katta and live-cartridges has already been made and there is hardly any chance of the accused tampering with evidence or of threatening the witnesses. He has remained in JC for about one and a half years. His bail application is allowed to the effect that he is admitted to bail on his furnishing a personal bond in the sum of Rs. 25,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**ANURAG THAKUR**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

**Bail Application:- Bhanwar Lal s/o Late Bhairo Ram**  
**FIR No. 282/20**  
**PS Raj Park**  
**State vs. Bhanwar Lal**  
**U/s. 380/457/411/34 IPC**

27.04.2020

Present:- Sh. Pramod Kumar, Ld. APP for the State.  
Sh. Hari Krishan, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 19.04.2020. It is claimed in the application that the accused has been falsely implicated in the matter and he has clean antecedents. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature. The Ld. APP stated that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me, it appears that only the recovery of stolen burnt copper wires has been made from Bhanwar Lal at the instance of other co-accused namely Rohit and Amarjeet who allegedly sold the same to him. Thus, the case against Bhanwar Lal is for commission of offence u/s 411 IPC only. The recovery has already been made and applicant has no past involvement, therefore, his bail application is allowed to the effect that he is admitted to bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**ANURAG THAKUR**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

**Bail Application:- Mahesh @ Shankar s/o Chunni Lal**  
**FIR No. 974/15**  
**PS Sultan Puri**  
**State vs. Mahesh @ Shankar**  
**U/s. 323/341/174A/34 IPC**

**Manual Court Proceedings**

27.04.2020

Present:- Sh. Pramod Kumar, Ld. APP for the State.  
Sh. Rattan Singh, Ld. Counsel for the applicant/accused.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC for the past seven months. It is claimed in the application that the accused has been falsely implicated in the matter and he has clean antecedents. The Ld. Counsel for the applicant prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the Ld. APP for the State heard. Both the IO and the Ld. APP have vehemently opposed the bail application pointing out that the accused was declared an absconder in the matter and was subsequently apprehended. The Ld. APP stated that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is clear that the accused is in JC for the past several months as he was declared as an absconder, the other offences are bailable in nature. Hopefully the accused has learnt his lesson and he will appear in court regularly in future. Accordingly, his bail application is allowed to the effect that he is admitted to bail on his furnishing a personal bond in the sum of Rs. 10,000/- with two sureties in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM. Both the sureties should be permanent residents of Delhi.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**ANURAG THAKUR**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

**Bail Application:- Ajay Pal s/o Raja Ram**  
**FIR No. 1374/17**  
**PS Aman Vihar**  
**State vs. Ajay Pal**  
**U/s. 420/467/468/471/34 IPC**

27.04.2020

Present:- Sh. Pramod Kumar, Ld. APP for the State.  
Sh. Ujjawal Puri, ld. Counsel for the applicant (through V.C.).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Reply to the bail application has been filed by SI P. L. Meena, PS Aman Vihar.

Application for grant of regular bail U/s. 437 Cr. P.C. to accused Ajay Pal as well as the reply to the application filed by the IO perused.

Submissions of the ld. APP as well as ld. counsel for the applicant heard.

The FIR in the present matter is lodged for offence u/s 420/467/468/471/34 IPC. One of the punishments prescribed for the commission of the offence U/s. 467 IPC is imprisonment for life. From the perusal of material available on record it cannot be stated with certitude that Ajay Pal is not involved in commission of offence u/s 467 IPC.

Hence, the bar contained in Section 437 (1) Cr. P.C. comes into operation to the effect that this Court is not competent to hear and dispose off the present bail application. Accordingly, present bail application is hereby dismissed in *limine*.

Ld. counsel for accused/applicant is at liberty to approach the appropriate forum for seeking bail for accused Ajay Pal.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**ANURAG THAKUR**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

**Bail Application:- Amit Gaur s/o R. C. Gaur**  
**FIR No. 223/19**  
**PS Budh Vihar**  
**State vs. Amit Gaur**  
**U/s.419/420/408/467/468/471/34 IPC**

27.04.2020

Present:- Sh. Pramod Kumar, Ld. APP for the State.  
Sh. Ravi Bassi, Ld. Counsel for the complainant in person.  
Syed Hasan Isfahani, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C seeking interim bail has been moved on behalf of the accused stating that he is in JC since 30.09.2019 and his co-accused wife fell from stairs on 21.04.2020 due to which she sustained back injury which rendered her bed-ridden. It is argued by ld. Counsel for the applicant that there is no one at home to take care of the two young children of accused aged 9 and 3 years or to take care of the injured wife of the accused. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature and the parents of wife of accused resides at Badarpur, Delhi, with whom the wife of the accused earlier resided. The Ld. APP stated that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it appears that the interim bail is being sought on humanitarian ground by the accused ostensibly to take care of his wife and children but his interest is to be balanced with the interest of the complainant. I am of the considered view that if the accused is released on interim bail then he may try to abscond, even otherwise, the wife of accused resided with her parents in the time of need so it is but natural that in this time of crisis the parents of the wife would come to her rescue and help her. The present interim bail application is hereby dismissed being devoid of merit.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**ANURAG THAKUR**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

State Vs. Naresh Singh & Ors.  
FIR No. 558/19  
PS: Prem Nagar  
U/s. 323/341/506/34 IPC

Fresh charge-sheet received.

27.04.2020

Present : Ld. APP for State.

IO HC Ashwani Kumar in person.

Accused Naresh Singh, Hardeep and Amardeep are on police bail but not appearing today.

Charge-sheet be sent to the concerned Court through Facilitation Centre for **04.05.2020 at 2.00 p.m or for any other day when the Court resumes normal functioning.**

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**

State Vs. Amit @ Sonu  
FIR No. 83/18  
PS: Maurya Enclave  
U/s. 302/307/120 B/174A/34 IPC

Fresh supplementary charge-sheet received.

27.04.2020

Present : Ld. APP for State.

IO Inspector Deepak Malik in person.

Accused Amit @ Sonu is reportedly in JC but not produced today.

Charge-sheet be sent to the concerned Court through Facilitation Centre for **04.05.2020 at 2.00 p.m or for any other day when the Court resumes normal functioning.**

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/27.04.2020**